CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No.125 of 2005 IN O.A. No.2496 of 2003

New Delhi, this the 15th day of July, 2005

HON'BLE SHRI M.P. SINGH, VICE CHAIRMAN (A) HON'BLE Mrs. MEERA CHHIBBER, MEMBER (J)

Shri Vinay Kumar Sharma son of Late Shri Jagdish Chand Sharma, Ex-Postal Asstt. of New Delhi Central Division, R/o 698/7, Gali No.15, Adarsh Mahalla Maujpur, Delhi-110053.

Address for service of notice C/o Shri Sant Lal Advocate CAT, Bar Room New Delhi-11001.

.....Applicant.

(By Advocate : Shri R.P. Sharma for Shri Sant Lal)

VERSUS

- 1. Shri R. Ganesan Secretary, M.O. Communications, Deptt. of Posts, Dak Bhawan, New Delhi-110001.
- Smt. Jyotsana Diesh,
 Pr. Chief Postmaster General,
 Meghdoot Bhawan, New Delhi-110001.
 Respondents.

(By Advocate : Shri R.P. Aggarwal)

ORDER (ORAL)

BY MR. M.P. SINGH, VICE CHAIRMAN (A):

Heard learned counsel for the parties.

- 2. This Tribunal vide its order dated 28.7.2004 passed in OA 2496/2003 has directed the respondents to re-consider the matter and pass a speaking order within a period of three months.
- 3. In pursuance of the directions of this Tribunal, the respondents have passed speaking order dated 28.4.2004 (Annexure A-I with the counter



reply). Although for the delay in implementing the directions of this Tribunal's order, learned counsel for respondents states that earlier they have sought extension of time to comply with the directions of this Tribunal by filing miscellaneous application and the extension of time was granted to them by this Tribunal.

4. We find that the aforesaid directions of this Tribunal have been complied with by the respondents. Thus, the present Contempt Petition has become infructuous and the same is accordingly dismissed. Notices are discharged.

(Mrs. MEERA CHHIBBER) MEMBER (J) (M.P. SINGH) VICE CHAIRMAN (A)

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